

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 87547 of 2018

(Arising out of Order-in-Original No. PVNS/275/APPEALS THANE/TR/2017-18 dated 09.03.2018 passed by Commissioner of CGST & Central Excise, (Appeals) Mumbai)

M/s. Vijay Builders and Developers

Appellant

18,19, 61/2 P Wayle Nagar Road,
Near Khadakpada, Gandhare,
Kalyan, Thane 421 301.

Vs.

Commissioner of CGST, Thane Rural

Respondent

Utpad Shulk Bhavan, 4th floor,
Bandra-Kurla Complex,
Bandra (E), Mumbai 400 051.

Appearance:

None for the Appellant

Shri Dharmender Singh, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85131/2021**

Date of Hearing: 20.01.2021

Date of Decision: 20.01.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**